

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 214
382/252/ND/2020**

IN THE MATTER OF:

Mr. Bandhu Sharma

...APPELLANT

Vs.

Registrar of Companies Delhi

...RESPONDENT

Section

Under Section 252

**Order delivered on 06.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Ms. Riddhe Suri, Advocate.

For the ROC

:Mr. M. Yadubhushana Rao, AROC.

For the Income Tax Department

:Mr. Kunal Sharma and Ms. Zehra Khan, St. counsels.

ORDER

Heard the submissions made by the Learned Counsel for the Appellant as well as Learned Counsel for the Income Tax Department and AROC. The Learned Counsel for the Income Tax Department has submitted that they have not uploaded their report due to some technical errors. The Learned Counsel for the Income Tax Department is directed to file their report within next ten days. Matter is adjourned to **01.02.2021**.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**